

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FOURTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE N.TUKARAMJI**

CC.Nos.369, 370, 371, 372 AND 373 OF 2022

CC NO: 369 OF 2022

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondent herein for wilful dis-obedience of the orders of this Court dated 15-12-2021 passed in W.A.No.674 of 2019 vide common orders in W.A.No.713 of 2019.

Between:

1. Danusari Kavitha D/o.Narayana, Age 31 years, Occ Un-employee, R/o.H.No.1-24, Ootai, Kothaguda Mandal, Warangal District.
2. Kondagorla Sanjeeva Rao, S/o. K.sammaiah, Age 31years, Occ Panchayat Secreatary, R/o.H.No.14-33,Uppeduveerapuram, Venkatapuram Mandal, Uppedu Veerapuram (M), Uppedu Veerapuram (Z), Khammam District, Telangana.

...Petitioners

AND

Sri. Ronal Ross IAS, The Chairman, Telangana Residential Educational Institutions Recruitment Board, 4th Floor, DSS Bhavan, Opp to Chacha Nehru Park, Masab Tank, Hyderabad

... Respondent

CC NO: 370 OF 2022

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondent herein for wilful dis-obedience of the orders of this Court dated 15-12-2021 passed in W.A.No.680 of 2019 vide common orders in W.A.No.713 of 2019.

Between:

Merugu Nagarani, D/o.Merugu Dasaratham, Age.30 years, Occ.un-employee,
R/o.H.No.3-4-44, Hatkarpet. Sadasivapet, Sangareddy District, Telangana State.

...Petitioner

AND

Sri. Ronald Ross IAS, The Chairman, Telangana Residential Educational
Institutions Recruitment Board, 4th Floor, DSS Bhavan, Opp to Chacha Nehru
Park, Masab Tank, Hyderabad

... Respondent

CC NO: 371 OF 2022

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to
punish the Respondent herein for wilful dis-obedience of the orders of this Court
dated 15-12-2021 passed in W.A.No.658 of 2019 vide common orders in
W.A.No.713 of 2019.

Between:

Kondagorla Sanjeeva Rao, S/o.K.sammaiah, Age-31years, Occ- Panchayat
Secreatary, R/o.H.No.14-33,Uppeduveerapuram, Venkatapuram Mandal,
Uppedu Veerapuram (M), Uppedu Veerapuram (Z), Khammam District,
Telangana.

...Petitioner/Respondent No.1

AND

Sri. Ronald Ross AS, The Chairman, Telangana Residential Educational
Institutions Recruitment Board, 4th Floor, DSS Bhavan, Opp to Chacha Nehru
Park, Masab Tank. Hyderabad

... Respondent

CC NO: 372 OF 2022

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to
punish the Respondent herein for wilful dis-obedience of the common orders of this
Court dated 15-12-2021 passed in W.A.No.713 of 2019.

Between:

K.Shalini, D/o. K.S.Rajendar, Age, 30years, Occ,Un-employee, R/o.H.No.9-235,
Plot No.66, Road No.14, Near Ramalayam Temple. New Gayatri Nagar,
Jillelaguda, Kharmanghat. Hyderabad District, Telangana State.

...Petitioner

AND

Sri. Ronald Ross IAS, The Chairman , Telangana Residential Educational Institutions Recruitment Board, 4th Floor, DSS Bhavan, Opp to Chacha Nehru Park, Masab Tank, Hyderabad

... Respondent

CC NO: 373 OF 2022

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondent herein for wilful dis-obedience of the orders of this Court dated 15-12-2021 passed in W.A.No.848 of 2019 vide common orders in W.A.No.713 of 2019.

Between:

Lingari Srilatha, D/o.Lingari Chandramouli, Age. 31 years,Occ. Un-employee,R/o. 1-1-32/491, Sai Ram Nagar, Kapra, ECIL,Kapra Mandal, Ranga Reddy District , Telangana State.

...Petitioner /Respondent No.1

AND

Sri. Ronald Ross IAS, The Chairman , Telangana Residential Educational Institutions Recruitment Board, 4th Floor, DSS Bhavan, Opp to Chacha Nehru Park, Masab Tank, Hyderabad

... Respondent/Appellant

Counsel for the Petitioners in all Contempt Cases : Mrs. Uma Devi Nama

**Counsel for the Respondent in all Contempt Cases : Sri S Rahul Reddy,
Special GP attached to the office of the Additional Advocate General**

The Court made the following: COMMON ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE N. TUKARAMJI

CONTEMPT CASE Nos.369, 370, 371, 372 and 373 of 2022

DATED : 14.07.2026

Between:

CC No.369 of 2022

Danusari Kavitha and another

... Petitioners

AND

Sri Ronald Ross, IAS

... Respondent

CC No.370 of 2022

Merugu Nagarani

... Petitioner

AND

Sri Ronald Ross, IAS

... Respondent

CC No.371 of 2022

Kondagorla Sanjeeva Rao

... Petitioner

AND

Sri Ronald Ross, IAS

... Respondent

CC No.372 of 2022

K. Shalini

... Petitioner

AND

Sri Ronald Ross, IAS

... Respondent

CC No.373 of 2022

Lingari Srilatha

... Petitioner

AND

Sri Ronald Ross, IAS

... Respondent

COMMON ORDER:

Mrs. Uma Devi Nama, learned counsel appears for the petitioners.

Mr. S. Rahul Reddy, learned Special Government Pleader attached to the Office of the learned Additional Advocate General appears for the respondent State.

2. Learned counsel for the petitioners submits that the respondent had complied with the direction of this Court pending outcome of the Special Leave Petition (Civil) Diary No.25233 of 2023.
3. Learned Counsel for the respondent State submits that *vide* order dated 31.07.2023 in Special Leave Petition (Civil) Diary No.25233 of 2023, the Hon'ble Supreme Court has stayed further proceedings in C.C. No.371 of 2022 until further orders. Therefore, these Contempt Cases may be disposed of.
4. In view of the submissions made by the learned counsel for the petitioners and the respondent State, these Contempt Cases are disposed of.

**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

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To,

SECTION OFFICER

1. Sri. Ronal Ross IAS, The Chairman, Telangana Residential Educational Institutions Recruitment Board, 4th Floor, DSS Bhavan, Opp to Chacha Nehru Park, Masab Tank, Hyderabad
2. One CC to Mrs. Uma Devi Nama, Advocate [OPUC]
3. One CC to Sri S Rahul Reddy, Special GP [OPUC]
4. Two CCs to the Advocate General, High Court for the State of Telangana at Hyderabad (OUT)
5. Two CD Copies

ADK/KA

HIGH COURT

DATED: 14/07/2026



COMMON ORDER

CC.Nos.369, 370, 371, 372 AND 373 OF 2022

DISPOSING OF ALL THE CONTEMPT CASES

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